SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No.39548/2024

(Arising out of impugned final judgment and order dated 28-08-2024 in CRLOP No. 17762/2024 passed by the High Court Of Judicature At Madras)

M.S. JAFFAR SAIT

Petitioner(s)

VERSUS

THE DIRECTORATE OF ENFORCEMENT

Respondent(s)

(IA NO. 196128/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA NO. 196127/2024 - PERMISSION TO FILE SLP WITHOUT CERTIFIED/PLAIN COPY OF IMPUGNED ORDER)

Date: 06-09-2024 These matters were called on for hearing today.

CORAM:

HON'BLE MR. JUSTICE ABHAY S. OKA HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

For Petitioner(s) Mr.

Mr. Siddharth Luthra, Sr. Adv.

Mr. R. Balasubramanian, Sr. Adv.

Mr. Mubarak Ahmad, Adv.

Dr. Ram Sankar, Adv.

Mrs. Harini Ramsankar, Adv.

Mr. S R Babu, Adv.

Mr. K Deepan, Adv.

Ms. Sujatha Bagadhi, Adv.

Mr. Debasish Mishra, Adv.

Mr. Sanya Minhas, Adv.

Mr. Ayush Agarwal, Adv.

Mr. Kari R Rustomkhan, Adv.

Mr. Suhail Ahmad, Adv.

Mr. G Jai Singh, Adv.

Mr. S Ramesh, Adv.

Mr. Muthu Ganesa Pandian, Adv.

M/S. Ram Sankar & Co, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Heard learned Senior Counsel appearing for the petitioner.

He has pointed out the material on record to show that on 21st August, 2024, Criminal O.P. No.0017762 of 2024 was allowed by the High Court. But, subsequently it was reheard and now judgment is reserved. It is submitted that though objection was raised at the time of rehearing of the petition, the same has been discarded. Learned Counsel appearing for Senior the petitioner on judgment instructions states that the is not yet pronounced.

Permission to file SLP without certified/plain copy of the impugned judgment is allowed.

Application for exemption from filing certified copy of the impugned judgment is allowed.

Issue notice returnable on 30th September, 2024.

In the meanwhile, proceedings of Criminal O.P. No.0017762 of 2024 will remain stayed in the sense that the judgment shall not be pronounced by the High Court.

A copy of this SLP and a copy of criminal miscellaneous petition tendered today shall be forwarded to Registrar General of the High Court of Judicature at Madras. The Register General will examine the record of the case as well as the data uploaded as an Officer of this Court and will report to this Court whether the

petition was disposed of on 21st August, 2024.

Registry to forward a copy of this order along with the copies of the SLP and application tendered across the Bar to the Registrar General of the High Court of Judicature at Madras.

He will submit a report to this Court in a sealed cover before the returnable date.

(KAVITA PAHUJA)
ASTT. REGISTRAR-cum-PS

(AVGV RAMU)
COURT MASTER (NSH)